



2026:DHC:6535



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010102142025**+ **OMP (ENF.) (COMM.) 51/2025****AHLUWALIA CONTRACTS INDIA LTDDecree Holder**

Through: Mr. Nishit Kosh, Mr. S. K. Chandwani, Mr. Siddharth Sikri, Mr. Kirti Singh, Mr. M. K. Singh and Mr. Sameer Chandwarni, Advs.

versus

UNION OF INDIA

.....Judgement Debtor

Through: Mr. Tushar Sannu, Ms. Ankita Bhadouriya, Mr. Vaibhav Tripathi and Mr. V. K. Singh, Advs.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **11.08.2026**

1. On 29.07.2026, the Judgment Debtor was directed to file an affidavit of assets.

2. Today, learned Counsel for the Judgment Debtor submits that the Finance Department, GNCTD has dispensed with the issuance of Letters of Credit to the concerned divisions and that payments are now being made through the concerned Pay & Accounts Office, and therefore, the Judgment Debtor is not maintaining any payment/receipt bank account. The said letter is reproduced hereinbelow:

“Sub.: Compliance of Hon'ble Delhi Court order dated 29-07-2026 passed by Hon'ble Delhi High Court in the Case No. OMP (ENF) (COMM) 51/2025.



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Matter Between
Ahluwalia Contracts (I) Ltd. ... Decree Holder

VS
Union of India. Decree Holder

Sir,

In compliance of the Hon'ble Delhi High Court order dated 29-07-2026, it is submitted that the Finance Deptt, GNCTD vide order No. : F.I/8//Pr.A0/T-II/L0C Matter/2025-26/1795-1807 dated 16-10-2025 (copy enclosed) has dispensed with the issue of Letter of Credit (LOC) to the divisions of Public Works Department and Irrigation & Flood Control Department with the directions that henceforth, all the payments in respect of PWD and I&FC Divisions would be through Pay & Accounts Office by raising payment advice.

After implementation of above order of the Finance Deptt, GNCTD, this office i.e. Judgment Debtor is not maintaining any payment / receipt bank account. All the payments related to this division office are being made by the Pay & Account Office - XVI, GNCTD, 17/11, Jam Nagar House, Man Singh Road, New Delhi - 110011.

Further, you are requested to plead and pray before the Hon'ble Court for either granting stay on the subject mentioned enforcement proceedings or for direction / order for deposit of award amount including applicable interest there on with the Registry of the Hon'ble Delhi High Court.

End.: As stated above.

(Vijay Kumar Singh)
Executive Engineer, JCD-5
PWD, GNCTD

3. The directions have already been passed today in I.A. No. 9698/2017 in O.M.P. (COMM) 319/2017, whereby, as a condition of stay, the entire decretal amount along with up-to-date interest has been directed to be deposited within four weeks.

4. In view of the above, learned Counsel for the Decree Holder seeks to withdraw the present execution petition, with liberty to file a fresh execution petition as and when the need arises.



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5. As prayed, the leave and liberty are granted.
6. Accordingly, the execution petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 11, 2026/ss